

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.02/2021**

**Date of Decision: 06<sup>th</sup> January, 2021**

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)**  
**RAVINDER KAUR, MEMBER (J)**

Pravin S/o Prakash Meshram  
Aged about 35 years, Occu: Service  
R/o Permanent Resident of  
Plot No.30, Amar Jyoti Nagar,  
Jaripatka, Nagpur - 440 014. . . . . **Applicant**

*(By Advocate Shri Vikram Marpakwar)*

**VERSUS**

1. Government of India  
Central Public Works Department  
Through its the Special Director  
General (PRM),  
Co-ordination Unit, 3<sup>rd</sup> Floor  
New CGO Building,  
48, New Marine Lines,  
Mumbai - 400 020.
  
2. Government of India  
Ministry of Housing and Urban Affairs  
Central Public Works Department  
Through the Hon'ble Director General  
(EC-III Section), Nirman Bhawan,  
New Delhi - 110 011.
  
3. The Executive Engineer  
Central Public Works Department  
Nagpur-1, Opposite Police Head  
Quarters, Katol Road,  
Nagpur - 13. . . . . **Respondents**

*(By Advocate Shri R.G. Agarwal)*

Proceeding conducted through videoconferencing  
with consent of counsels for the parties

ORDER (ORAL)

Per: Ravinder Kaur, Member (J)

Present:

Advocate Shri Vikram Marpakwar for the applicant. Advocate Shri R.G. Agrawal for the respondents.

2. The applicant has challenged the impugned order dated 23.10.2020 whereby he has been transferred from Nagpur to Pune on promotion from the post of JE to AE. He has further challenged the impugned order dated 18.12.2020 (Annex A-2) whereby he has been relieved to join his duties at new place of posting.

3. Shri Marpakwar submits that the applicant has filed representations dated 20.10.2020 and 04.11.2020 against the impugned orders but the respondents have not yet decided them. Shri Marpakwar states that the applicant's wife is 9 months pregnant and at this stage his presence at Nagpur is required. He has requested the respondents to retain him at Nagpur at least upto the delivery period as mentioned in para 3 of his representation dated 04.11.2020.

4. Shri R.G. Agarwal accepts notice on behalf of the respondents and he has no objection, if the OA is disposed of directing the respondents to decide the representations of the applicant in time-bound manner.

5. In view of the above submissions, this OA is disposed of and the respondents are directed to decide both the representations of the applicant dated 20.10.2020 and 04.11.2020 with reasoned and speaking order within six weeks from the date of receipt of certified copy of the order and to communicate their order to the applicant within one week thereafter.

6. In case the respondents reject the representations, they are directed not to give effect to the impugned orders till one week after the communication of the order to the applicant.

7. With these directions, the Original Application stands disposed of. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

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